

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 4TH DAY OF DECEMBER, 2001

Original Application No.1137 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.C.S.CHADHA, MEMBER(A)

Pradeep Kohli, Son of Madan Lal Kohli  
At present working as Data Entry Operator  
E.D.P.Centre, Central Railway, Jhansi  
Division, Jhansi.

... Applicant

(By Adv: Shri Rajiv Mishra)

Versus

1. The Union of India through the General manager, Central Railways CST, Mumbai.
2. The General Manager, Central Railway, CST, Mumbai
3. The Divisional Rail Manager, Central Railway, Jhansi Division Jhansi.
4. The Senior Personnel Officer Central Railway Jhansi Division, Jhansi.

... Respondents

(By Adv: Shri K.P.Singh)

O R D E R(Oral)

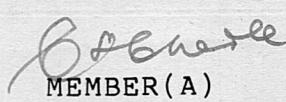
JUSTICE R.R.K.TRIVEDI,V.C.

By this OA the applicant has challenged the order of promotion from Junior Data Entry Operator to Senior Data Entry Operator on the ground that he has been transferred from Jhansi to Mumbai on promotion post. The grievance of the applicant is that on account of domestic problem he made a representation for transfer from Mumbai to Jabalpur which was accepted and for this the applicant lost his seniority in Junior Data Entry Operator. The learned counsel has submitted that the parents of the applicant are ill and he is required to live near them, so that they may be looked after. However,

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before coming to this Tribunal applicant has not approached the Competent Departmental Authority against the said posting. In our opinion, ends of justice shall be served if the applicant is given liberty to make representation before the Competent Authority stated in this OA namely General Manager(P), Central Railway, CST Mumbai and place his grievances before him. The representation if so filed within 10 days shall be considered and decided within a month. For a period of six weeks or till the representation is decided which ever is earlier the applicant shall be allowed to continue at Jhansi.

Subject to the above, the OA is disposed of finally with no order as to costs.

  
Member (A)

  
VICE CHAIRMAN

Dated: 04.12.2001

Uv/